

DR. AMEE YAJNIK (Gujarat): Sir, I also associate myself with the Zero Hour submission made by Shrimati Sampatiya Uikey.

SHRI SURENDRA SINGH NAGAR (Uttar Pradesh): Sir, I also associate myself with the issue raised by Shrimati Sampatiya Uikey.

SHRI VISHAMBHAR PRASAD NISHAD (Uttar Pradesh): Sir, I also associate myself with the issue raised by Shrimati Sampatiya Uikey.

**Need to recognise the persons working in the Central Government
Schemes as 'Workers'**

SHRI ELAMARAM KAREEM (Kerala): Hon. Chairman, Sir, more than one crore workers engaged in different schemes of the Central Government, such as Anganwadi, ASHA, SSA, Mid-Day-Meal Scheme, etc. Most of them are women and coming from very poor sections of the society. They are getting a meagre remuneration in the name of honorarium. There is a long-pending demand to recognize them as workers.

Sir, the 45th Session of the Indian Labour Conference had recommended to recognize them as workers and extend social security and other benefits and not to privatize this sector. But, I am sorry to say that this recommendation has not been implemented so far.

I urge, through you, Sir, the Government of India to implement the recommendation of the 45th Indian Labour Conference. Thank you.

DR. AMEE YAJNIK (Gujarat): Sir, I associate myself with the Zero Hour submission made by hon. Kareem.

SHRI BINOY VISWAM (Kerala): Sir, I also associate myself with the Zero Hour submission made by my colleague, Mr. Kareem.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I also associate myself with the Zero Hour submission made by Shri Kareem.

श्रीमती जया वच्चन (उत्तर प्रदेश) : महोदय, मैं माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करती हूँ।

श्री रवि प्रकाश वर्मा (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूँ।

SHRI K. SOMAPRASAD (Kerala): Sir, I also associate myself with the Zero Hour submission made by my colleague, Mr. Kareem.

**Request for adequate compensation to farmers for erecting
high-tension towers in their fields**

SHRI SAMBHAJI CHHATRAPATI (Nominated): Mr. Chairman, Sir, a lot of farmers, especially from Khandesh and Marathwada region, approached and complained me regarding unjustified compensation they received for high-tension towers erected in their lands.

They pointed out that land acquired for national highways from farmers got four times the land value under the Land Acquisition Act, 2013. Whereas, land acquired from farmers for transmission of high-tension towers got only 85 per cent of the land value! Due to severe restrictions on various activities under and near the towers, farmers are unable to cultivate or use that land for any other purpose. Further, farmers also incur heavy losses on cultivable field through which transmission line passes. The restrictions on certain activities due to transmission lines result in low yield.

Hence, I appeal, through you, the Government of India, that compensation paid to farmers must be enhanced to, at least, a minimum of two times of the prevailing market rate. Similarly, compensation to be paid for land falling within the right of way should also be raised to a minimum of 30 per cent of land value.

I also request the Government of India to bring under the purview of guidelines the sub-transmission and distribution lines below 66 KV for compensation and the same be implemented. Thank you.

SPECIAL MENTIONS

MR. CHAIRMAN: We shall, now, take up the Special Mentions. Dr. Kirodi Lal Meena. He is absent. Shri Manas Ranjan Bunia.

**Demand to reduce the percentage of disability for getting
benefits of Government schemes**

SHRI MANAS RANJAN BHUNIA (West Bengal): Sir, there are enormous number of physically challenged and handicapped male and female in our country. They need